

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD  
COURT 1**


Co.Appeal 39/248 r.w 252/NCLT/AHM/2020

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL COMPANY LAW TRIBUNAL ,  
AHMEDABAD BENCH ON 26.02.2020**

Name of the Company: Himmatbhai Narsibhai Patel & Anr  
(Kishan Enterprise Pvt Ltd)  
V/s  
ROC,Gujarat

Section: Section 248 r.w 252 of the Companies Act

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NATASHA DHURUMAN SHAM	ADV .	APPELLANT	
2.				

**ORDER**

Adv. Ms. Natasha Dhruman Shah appears for the appellant.

The present case is filed as a fresh case under Section 248 r.w. 252s of the Companies Act.

The Appellant is directed to issue a notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

**The Registry is directed to issue a notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities to invite their response and to file proof of service.**

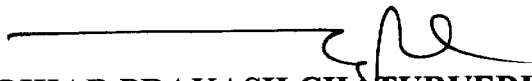
The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

The Appellant is directed to file a supplementary affidavit, if not pleaded in the memo of the appeal, with regard to the income tax return since incorporation of the company till date and clarifying further its position with regard to a shell company and on unusual transaction made, if any, during the demonetisation period.

List the matter on 07.04.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

Dated this the 26th day of February, 2020

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)